

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 31/12 of NC-VI held on 02.02.2012

Meeting No. 31/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 02.02.2012 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. S.K. Jain	D.O.	DIPP
2	Sh. A.K.Ojha	A.D	MSME
3	Sh. C.Gangadharan	Dy.DGFT	DGFT
4	Sh. S.K. Panigrahi	E.O.	DGFT

The minutes of the earlier meeting No 28,29 & 30 held on 05.01.2012, 12.01.2012 & 19.01.2012 respectively were sent by E- mail to all members of the committee, were confirmed by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice No.37 dated 23.08.2007.

1	512 Case No.:5/19/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00098/AM12/	RLA File :03/95/040/01035/AM11/	Lic.No/Date:0310649520 19.08.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MSME. Reminder may be issued to MSME to expedite their comments. The case may be placed before the committee on receipts of comments.			

2	513 Case No.:15/21/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00117/AM12/	RLA File :03/95/040/00511/AM12/	Lic.No/Date:0310657618 03.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MSME. Reminder may be issued to MSME to expedite their comments. The case may be placed before the committee on receipts of comments.			

3	514 Case No.:16/21/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00118/AM12/	RLA File :03/95/040/00512/AM12/	Lic.No/Date:0310657623 03.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MSME. Reminder may be issued to MSME to expedite their comments. The case may be placed before the committee on receipts of comments.			

4	515 Case No.:17/21/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00119/AM12/	RLA File :03/95/040/00514/AM12/	Lic.No/Date:0310657628 03.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MSME. Reminder may be issued to MSME to expedite their comments. The case may be placed before the committee on receipts of comments.			

5	516 Case No.:1/22/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00120/AM12/	RLA File :03/95/040/00547/AM12/	Lic.No/Date:0310658544 10.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MSME. Reminder may be issued to MSME to expedite their comments. The case may be placed before the committee on receipts of comments.			

6	517 Case No.:2/22/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00121/AM12/	RLA File :03/95/040/00527/AM12/	Lic.No/Date:0310658551 10.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MSME. Reminder may be issued to MSME to expedite their comments. The case may be placed before the committee on receipts of comments.			

7	518 Case No.:1/31/85-ALC3/2011	Party Name:KRYSTAL COLLOIDS PVT. LTD.	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00177/AM12/	RLA File :03/94/040/00851/AM12/	Lic.No/Date:0310677022 17.01.2012	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received. RA concerned may be requested to furnish the hard copy of the application and on receipt of application, it may be referred to concerned technical Authority for their comments.				

8	519 Case No.:20/24/85-ALC3/2011	Party Name:RENSHEL EXPORTS PVT.LTD.	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00142/AM12/	RLA File :02/24/040/00111/AM12/	Lic.No/Date:0210167413 13.10.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda.The committee noted the comments / observation furnished by the SHEFEXIL vide their letter No. SHEFEXIL / Policy/2011-12/ 3348 dated 17.1.2012. The committee, after discussion with technical members, decided to seek council's clarification on the following: i) On what basis Council is recommending 50% wastage, when firm has applied for 45% wastage. ii) Minimum value addition recommended as 100%, whereas value addition prescribed in FTP is 15%. The Council may give justification for recommending the minimum VA of 100% for Shellac export.				

9	520 Case No.:3/8/85-ALC3/2011	Party Name:NTL ELECTRONICS INDIA LTD.	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00038/AM12/	RLA File :05/24/040/00073/AM12/	Lic.No/Date:0510292282 31.05.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. . The committee decided to defer the case as comments are awaited from DIPP & Dept. of Electronics. Reminder may be issued to DIPP and DOE to expedite their comments. The case may be placed before the committee on receipts of comments.				

10	521	Party Name:USHODAYA ENTERPRISES PVT. L TD	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status: Deferred
	HQ File :01/85/162/148/AM11	Modification of SION E-126 for export of Vegetable Pickles in Oil/Mixed Pickles in Oil.		
	The case was considered by the committee as per agenda. The committee after discussion with technical members decided to reject the request for inclusion of vegetables for pickles and directed to remind MFPI and MSME to examine the matter and furnish comments on specific details of food additives.			

11	522 Case No.:3/18/85-ALC3/2011	Party Name:DINESH SARAOGI	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00093/AM12/	RLA File :02/24/040/00077/AM12/	Lic.No/Date:0210164815 29.08.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda.The committee noted the comments / observation furnished by the SHEFEXIL vide their letter No. SHEFEXIL / Policy/2011-12/ 3348 dated 17.1.2012. The committee, after discussion with technical members, decided to seek council's clarification on the following: i) On what basis Council is recommending 50% wastage, when firm has applied for 45% wastage. ii) Minimum value addition recommended as 100%, whereas value addition prescribed in FTP is 15%. The Council may give justification for recommending the minimum VA of 100% for Shellac export.			

12	523 Case No.:1/43/85-ALC3/2010	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00182/AM11/	RLA File :08/24/040/00346/AM11/	Lic.No/Date:0810096975 08.03.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as the comments are awaited from MSME and directed to seek clarification from the applicant firm as import item "Spring roll Pastry" for making various types of 'Samosa' is not clear.			

13	524	Party Name:NISARG ENTERPRISES , DELHI	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status: Approved
	HQ File :01/85/050/0012/AM03	Deletion of condition imposed on advance license No.0510055353 dt. 19.03.2001 & 0510057399 dt. 22.04.2002		
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by MSME (chemical division) vide their letter No. DC(MSME) U.O NO.23(1)/ 2012- Chem/ 33 dated 30.1.2012 and as per comments recommended that firm may avail fragrance @ 0.03 kg per kg of export product subject to 20% of FOB value as notified vide SION at Sl. No. K-159, if they were not able to fulfill the condition of matching of gas chromatographic profile of fragrance in the import and export item.			
	RA may take consequential action as per policy/ procedure.			

14	525 Case No.:7/10/85-ALC3/2011	Party Name:RAJDHANI CRAFTS INDUSTRIES PVT.LTD.	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:										
	HQ File :01/85/050/00054/AM12/	RLA File :13/24/040/00009/AM12/	Lic.No/Date:1310035494 30.05.2011	Approved										
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I													
	The case was considered by the committee as per agenda. The committee noted the comments furnished by DIPP (TSW Section) vide their letter No. TSW U.O 7/151/2011/ 045 dated 24.1.2012 and allowed the input out put norms as under;													
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="2">Wooden Furniture Items</td><td rowspan="2">3344 Cubic Meter.</td><td>1.Relevant Wooden Logs (Pine, Beech & Eucalyptus)</td><td>1.20 CBM / CBM content of wood in export item</td></tr><tr><td>2. Relevant Flush Board / Particle Board</td><td>1.10 CBM / CBM content in export item</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Wooden Furniture Items	3344 Cubic Meter.	1.Relevant Wooden Logs (Pine, Beech & Eucalyptus)	1.20 CBM / CBM content of wood in export item	2. Relevant Flush Board / Particle Board	1.10 CBM / CBM content in export item
Export Item	Qty.	Import Item	Qty.											
Wooden Furniture Items	3344 Cubic Meter.	1.Relevant Wooden Logs (Pine, Beech & Eucalyptus)	1.20 CBM / CBM content of wood in export item											
		2. Relevant Flush Board / Particle Board	1.10 CBM / CBM content in export item											
	RA may take consequential action as per policy/ procedure.													

15	526 Case No.:18/28/85-ALC3/2010	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00119/AM11/	RLA File :05/23/040/00108/AM11/	Lic.No/Date:0510268652 21.07.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. . The committee decided to defer the case as comments are awaited from Department of Agriculture and directed to refer the case to MSME (Food Division) to furnish their comments The case may be placed before the committee on receipts of comments.			

16	527 Case No.:3/39/85-ALC3/2010	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00177/AM11/	RLA File :05/23/040/00305/AM11/	Lic.No/Date:0510282514 31.01.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Department of Agriculture and directed to refer the case to MSME (Food Division) to furnish their comments The case may be placed before the committee on receipts of comments.			

17	528	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85(82)/50/44/AM08	RLA File :05/24/040/826/AM07	Lic.No/Date:0510203948 22.05.2007	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted the earlier norms fixed by the Norms committee M. No 19/AM10 dated 10.9.2009 and after discussion with technical members decided to allow input item ' Raw Sugar' instead of' Beet Sugar', the quantity will remain same.			

18	529	Party Name:INDIAN WRITING INSTRUMENTS PVT. LTD	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status: Approved
	HQ File :01/85/162/031/AM11	Amendment of SION existing at S.No. C-1888 for export of Ball Pen tips made of Nickel Silver Wire		
	The case was considered by the committee as per agenda. The committee went through the all aspects of the case. The firm may refer to the Public Notice No.97 (RE-2010)_/ 2009-14 Dated 09.2.2012 has been issued fixing / revising norms for export product 'Ball Pen Tips' and take action accordingly.			

19	530 Case No.:4/31/85-ALC3/2011	Party Name:ICON DESIGNS	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00180/AM12/	RLA File :06/24/040/00046/AM12/	Lic.No/Date:0610024856 01.12.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from DIPP. The case may be placed before the committee on receipt of comments.			

20	531 Case No.:6/31/85-ALC3/2011	Party Name:RENSHEL EXPORTS PVT.LTD.	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00182/AM12/	RLA File :02/24/040/00176/AM12/	Lic.No/Date:0210171450 26.12.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda.The committee noted the comments / observation furnished by the SHEFEXIL vide their letter No. SHEFEXIL / Policy/2011-12/ 3348 dated 17.1.2012. The committee, after discussion with technical members, decided to seek council's clarification on the following: i) On what basis Council is recommending 50% wastage, when firm has applied for 45% wastage. ii) Minimum value addition recommended as 100%, whereas value addition prescribed in FTP is 15%. The Council may give justification for recommending the minimum VA of 100% for Shellac export.			

21	532	Party Name:M&B ENGINEERING PVT. LTD	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/50/0055/AM11	RLA File :08/24/40/118/AM11	Lic.No/Date:0810090515 15.07.2010	Deferred.
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from DIPP. DIPP informed that information furnished by the firm is not in order. Committee directed to request the firm to furnish point-wise reply. If the reply is not received by 29.2.2012 , further action will be taken by the committee based on facts available. The case may be placed before the committee on receipt of comments.				

22	533 Case No.:9/7/85-ALC3/2011	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00035/AM12/	RLA File :08/24/040/00360/AM11/	Lic.No/Date:0810098214 13.04.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from DIPP. DIPP informed that information furnished by the firm is not in order. Committee directed to request the firm to furnish point-wise reply. If the reply is not received by 29.2.2012 , further action will be taken by the committee based on facts available. The case may be placed before the committee on receipt of comments				

23	534 Case No.:9/31/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00185/AM12/	RLA File :34/24/040/00212/AM12/	Lic.No/Date:3410032792 02.01.2012	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI & MSME. Clarification may also be obtained on the details of input items and the terminology of various import/export items. The case may be placed before the committee on receipt of comments.				

24	535 Case No.:2/31/85-ALC3/2011	Party Name:NATIONAL PEN & PLASTIC INDUSTRIES	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:														
	HQ File :01/85/050/00178/AM12/	RLA File :03/95/040/00713/AM12/	Lic.No/Date:0310669447 08.12.2011	Approved														
Fixation of adhoc norms under para 4.7 of HBP, Vol.I																		
The case was considered by the committee as per agenda. The committee noted the comments furnished by the DIPP Vide their letter dated 02.02.2012. The committee approved the norms as per the written comments of DIPP as under:																		
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="4">Plastic Mechanical Pencil containing San Moulding Powder :15000.00kg</td><td rowspan="4">5000000.00 Number</td><td>1. WB Mechanism (for lead size 0.7 MM)</td><td>50,00,000.00 Nos.</td></tr><tr><td>2. Eraser (6.7 MM Dia x 12 MM length)</td><td>50,00,000.00 Nos.</td></tr><tr><td>3. Pencil Lead (HB 0.7 MM Dia X 100 MM length)</td><td>15300.000.00 Nos. (inclusive of 2% wastage)</td></tr><tr><td>4. San Moulding Powder</td><td>15,750.00 kg.(inclusive of 5% wastage)</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Plastic Mechanical Pencil containing San Moulding Powder :15000.00kg	5000000.00 Number	1. WB Mechanism (for lead size 0.7 MM)	50,00,000.00 Nos.	2. Eraser (6.7 MM Dia x 12 MM length)	50,00,000.00 Nos.	3. Pencil Lead (HB 0.7 MM Dia X 100 MM length)	15300.000.00 Nos. (inclusive of 2% wastage)	4. San Moulding Powder	15,750.00 kg.(inclusive of 5% wastage)
Export Item	Qty.	Import Item	Qty.															
Plastic Mechanical Pencil containing San Moulding Powder :15000.00kg	5000000.00 Number	1. WB Mechanism (for lead size 0.7 MM)	50,00,000.00 Nos.															
		2. Eraser (6.7 MM Dia x 12 MM length)	50,00,000.00 Nos.															
		3. Pencil Lead (HB 0.7 MM Dia X 100 MM length)	15300.000.00 Nos. (inclusive of 2% wastage)															
		4. San Moulding Powder	15,750.00 kg.(inclusive of 5% wastage)															
RA may take consequential action as per policy / procedure.																		

25	536 Case No.:8/31/85-ALC3/2011	Party Name:INDIAN HAIR INDUSTRIES PVT LTD	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00184/AM12/	RLA File :26/21/040/00006/AM12/	Lic.No/Date:2610010840 02.01.2012	Transferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee decided to transfer this case to DES-V section along with previous similar cases.				

26	537 Case No.:7/31/85-ALC3/2011	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
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	HQ File :01/85/050/00183/AM12/	RLA File :34/24/040/00183/AM12/	Lic.No/Date:3410032546 14.12.2011	Rejected
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to reject the case as there is no production process involved and the import and export product appears to be the same.			

27	538 Case No.:10/31/85-ALC3/2011	Party Name:RAGHAV EXPORT	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00186/AM12/	RLA File :30/24/040/00051/AM12/	Lic.No/Date:3010081930 21.12.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda.The committee decided to defer the case as comments awaited from Textile Commissioner. The case may be placed before the committee on receipt of comments.			

28	539 Case No.:3/31/85-ALC3/2011	Party Name:INDIAN WRITING INSTRUMENTS (P) LTD;	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00179/AM12/	RLA File :03/94/040/00756/AM12/	Lic.No/Date:0310668801 05.12.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee went through the all aspects of the case. The firm / RA may refer to the Public Notice No.97 (RE-2010)_ / 2009-14 Dated 09.2.2012 has been issued fixing / revising norms for export product 'Ball Pen Tips' and take action accordingly.			

29	540 Case No.:11/31/85-ALC3/2011	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/050/00187/AM12/	RLA File :02/24/040/00159/AM12/	Lic.No/Date:0210170317 07.12.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received on receipt of the hard copy it may be referred to concerned technical authority for their comments			

30	541	Party Name:SWATHI EXPORTS	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status: Rejected
	HQ File :01/85/050/00142/AM11	Amendment in adhoc norms fixed on repeat basis. against Advance Authorisation No 0710076245 dated 24.12.2010		
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members observed that norms allowed by RA (Bangalore) on repeat basis under para 4.7.1 as per earlier decision of NC meeting No33/10 dated 17.12.2009 is correct and decided to reject the firms request for amendment .of Norms.			

542	Party Name:JAIN IRRIGATION SYSTEMS LTD	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status: Deferred
HQ File :01/85/162/0051/AM12/	Fixation of SION for Food Product ‘ Dehydrated Onion in different cuts kibbled/Granules/Powder/Sliced etc.		
The case was considered by the committee as per agenda. The committee noted the comments furnished by the MFPI vide their O.M No 6/DGFT/2010 dated 21.12.2011.After discussion with technical members, It was decided that the quantity of import items should be mentioned in KG only as given in the written comments. The Committee decided to deferred the case and directed to place the case in next meeting to be held on 23.2.2012for further discussion			

32	543	Party Name:CRI LTD	Meet No/Date:31/85-ALC3/2011 02.02.2012	Status:
	HQ File :01/85/162/242AM11	Fixation of SION for export product Ballpen Tips made of Nickle Silver wire 1.60mm Dia and T.C. Balls of various dia.		
	This matter was further discussed in the NC Meeting held on 2.2.2012 as per the observations of DG in the relevant file on import item No. 2 {“Tungsten Carbide Balls”/and import item No. 3 (“Cutting Tools, Drill Oil & Chemical” (in SION C-1937))}. “Tungsten Carbide Balls” is the import item in all the SIONs except C-864, whereas in SION C-864, “Stainless Steel Balls/ Ceramic Balls/ Tungsten Carbide Balls” has been mentioned as import No.2. The technical representatives were of the view that import item No.2 was allowed as per the requests received from the exporters at different periods. SION C-864 was notified much earlier but subsequently only “Tungsten Carbide Balls” are being given as the input. The members agreed that the import item “Tungsten Carbide Balls” may be mentioned as import item No.2 in all the SIONs for the sake of uniformity.			

As regards the import item “Cutting Tools, Drill Oil & Chemical” provided in SION C-1937, the technical representatives suggested that these inputs may be allowed in all the norms as these are consumables and generally required for manufacture of export product. Accordingly, the committee recommended for inclusion of these inputs in the standard norms in the Public Notice proposed to be issued.

X-X-X-